

OFFICE OF THE DISTRICT JUDGE OF HOOGHLY
ENGLISH DEPARTMENT

Order No. 211

Dated 31/07/2020

It is for information of all concerned that certain changes have become necessary in the office order No.207 dated 28/07/2020 for which the same is required to be modified as follows :-

Pursuant to letter No.5091(A VII)-J/JD/4P-05/04(Pt) dated Kolkata, the 30th July, 2020 issued by the Secretary to the Government of West Bengal, Judicial Department, Writers' Buildings, Kolkata; the Ld. District Judge and all the Ld. Additional District Judges will hear the urgent criminal matters under POCSO Act, Indian Electricity Act cases, Special Act, etc. (as mentioned therein) as per schedule mentioned in order No.207 dated 28/07/2020.

Sri Nandadulal Kalapahar, Additional District & Sessions Judge, Chandernagore will seat on **10/08/2020** and **13/08/2020** in place of Sri Abhiram Barman, Additional District & Sessions Judge, Fast Track Court, Chandernagore for hearing the bail applications along with other urgent matters of Additional District Judge's Court, Chandernagore as Sri Abhiram Barman has prayed for exemption.

Sri Gopal Chandra Karmakar, Additional District & Sessions Judge, 1st Court, Serampore will be available on **04/08/2020** in place of 03/08/2020 as 03/08/2020 is declared as 'Local Holiday' at Serampore Sub-division.

Similarly, the Civil Judge (Senior Division) Court at Hooghly, Chandernagore, Serampore and Arambagh will be available on **13/08/2020** in place of 11/08/2020 as 11/08/2020 is declared holiday on account of "Janmastami".

Be it mentioned that in case any urgent matter is required to be heard in any of the sub-division excepting on the dates mentioned in the roster, the Ld. Court of Additional District & Sessions Judge to notify the date of hearing of the same accordingly.

Ld. Chief Judicial Magistrate, Hooghly and Additional Chief Judicial Magistrates, Chandernagore, Serampore and Arambagh Sub-divisions are directed to pass necessary orders for hearing the urgent matters along with 'Remand File' and to communicate the same to the respective Bar Associations.

All other guidelines mentioned in office Order No.154 dated 08/06/2020 pertaining to maintaining of Covid-19 Protocol to remain same.

Sd/-

District Judge, Hooghly

Memo No.....211(copy) dated 31/07/2020

Copy forwarded for information and taking necessary action to :

1. Additional District & Sessions Judge, 1st /2nd /3rd Court;
2. Judge, Special Court (E.C.Act)-cum, Additional District & Sessions Judge;
3. Civil Judge (Sr. Divn.), 1st /2nd /Additional Court;

4. Civil Judge (Jr. Divn.), 1st /2nd /3rd /4th /Additional Court;
5. Chief Judicial Magistrate;
6. Additional Chief Judicial Magistrate;
7. Judicial Magistrate, 2nd /3rd/4th/5th/Additional Court;
8. Judge-in-Charge, Accounts/Nezarath/Copying Department (Civil/Criminal Wing);
9. My Vernacular Department;
10. My English Department;
HOOGHLY/CHANDERNAGORE/SERAMPORE/ARAMBAGH.
11. The President/Secretary, Bar Association, Hooghly/Chandernagore/Serampore/Arambagh.
12. The System Officer, Hooghly – **with a direction to upload this order in the website.**

Sd/-

District Judge, Hooghly